Arrest of SERI Officials

S31S. SHRI CHATURANAN MBHRA: SHRI **OURUDAS DAS GUPTA**

Win the Minister of FINANCE b« ateased to state:

- (•) whether it it a fact that three officials of die Securities tod ffrriianto Board-of India (SEBI) were arrested for knowingly approving the vetting of the ptutpeetM and otter documents of MS Shoes East Limited; and
- (b) if so, the details of the chargee against them and further action being tafcea thereca?

THE MINISTER OF "STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKARA MURTHY): (a) No. Sir. No official of the Securities and Exchange Board of India has been arrested in connection with the M.S. Shoes issue.

(b) Does not arise.

मध्य प्रदेश में आयकर कार्यालय का भवन

5316. अर्थ रामकवी: क्या किस मंत्री वह बहाने की कृषा करेंगे कि

- (क) क्या मच्चा प्रदेश के बिदिला में आवंतर
- (ख) यदि नहीं, के इस दिशा में अब तक का प्रयास निज्य गए हैं: और
- (ग) क्य इस आकार कान और इसके कर्नकारियों के लिए निकट भविष्य में भारतार्थ भारत और साधा बवार्र हों का निर्माण करने की कोई कोकम है। बाह नहीं ते इसके क्या काल है?

वित्र मेवासम में सम्ब मेबी (औ स्थनी: धनलेखर युक्ति): (क) बी, नहीं।

(ख) कार्यास्य और आक्रतीय प्रवर्ते के निर्माय के लिए उपयुक्त पूर्वांक का पता सम्बन्ध का रहा है। (ন) আই, ছাঃ

Public Issue of Western India Securities Lfcnfced

S317. SHR1MATI MALTI SHARMA: Will the Minister of. FINANCE be pleased to

(a) whether it is a fact that MA Western India Securities Limited have

collected a huge amount of money through its public issue of ihate in July, 1994;

- (b) if so, whether the omnpaay baa not refunded the money to a huge number of unsuccessful applicants who have not. been issued shares of the company and investors are running from piOar to peaty to get their money
- (c) if so, bow many oompUiats have been received by the company as wel at SEBI in the matter: aad
- (d) what steps Government propose to take to get the money refunded to the investors at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) and (b) Western India Securities Ltd.* launched its public issue of Rs. 4.80 -crores in November, 1994. The issue was oversubscribed by 9.73 times and received a total amount of Rs. 23 crores. The company has refunded the exoess application money and has completed the despatch of refund orders on 6.2.1995.

(c) and (d) Securities and Exchange Board of India has received 41 complaints against the company. SEBI has taken up these oampiainu with the company.

rTcwtthlng Nataamt Trwie fc» lajftbal

331S. SHRI HIPHEI: WB the i Minister of FINANCE be pleated to state:

- (a) whether Government's attention has been drown to certain reports published la the first week of March, 1995 regarding flourithinrnt of narcotic trade in Imphal;
 - (b) if so, the details thereof;
- whether such situation of nourishment of narcotics is likely to affect the whole of North-Eastern region of the country;
- (d) whether Government propose to take some steps amenity to check further